CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO: 1293/93

DATE (ЭF	DECIS	SION:	28/	02/	'2001

Shri V.N.Gulati

Applicant

Shri G.S.Walia

----Advocate for Applicant.

Versus

Union of India

-----Respondents.

Shri M.I.Sethna

-----Advocate for Respondents.

Hon'ble Shri Justice Ashok Agarwal, Chairman. Hon'ble Smt. Shanta Shastry, Member(A)

- 1. To be referred to the Reporter or not?
- 2. Whether it needs to be circulated to other Benches of the Tribunal?

3. Library.

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(ASHOK AGARWAL) CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:1293/93 DATED THE 28TH DAY OF FEB,2001

CORAM:HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

Virinder Nath Gulati, S/O.Bhagwan Das Gulati 49/1359, Adarsh Nagar, Bombay - 400 025.

... Applicant

By Advocate Shri G.S.Walia

V/s.

Union of India through the Secretary, Government of India, Department of Atomic Energy and Chairman, Atomic Energy Commission, OYC, Chatrapati Shivaji Maharaj Marg, Bombay - 400 001.

... Respondents.

By Advocate Shri Bhosle for Shri V.D.Vadhavkar for Shri M.I.Sethna

(ORAL) (ORDER)

Per Shri Ashok Agarwal, Chairman

In disciplinary proceedings conducted against the applicant, the disciplinary authority by the impugned order of 9/7/90 has imposed the penalty of reduction to the lower grade of SO/SD in the scale of pay of Rs.3000-100-3500-125-4500 and to fix the pay at the maximum of the grade at Rs.4500 with immediate effect till the date of his retirement from service. Aforesaid order of penalty was carried by applicant in review and the Review was disposed of by a detailed reasoned speaking order, has affirmed the order of disciplinary authority.

2. The aforesaid order of the disciplinary authority has been issued based on the finding of the Inquiry Officer of 25/10/85, whereby the Inquiry Officer based on evidence placed before him has found certain charges not proved and certain

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others proved. Aforesaid finding of the Inquiry Officer as also the Aforesaid order of penalty has been issued after seeking the requisite advice from UPSC.

- on behalf of the applicant and we have perused the relevant records and we find that the findings of guilty given by Inquiry Officer are based on evidence which was placed before him. All that Shri Walia, the learned counsel has sought to do in the present OA is to invite us to a finding contrary to the one arrived at by Inquiry Officer and Disciplinary Authority.
- 4. We are afraid that this is not within the scope of the present proceedings as it is we are not a Court of appeal. It is not possible for us to intervene in this case.
- not possible for us to intervene in this case.

 5. Similarly, the contention sought to be advanced by Shri Walia in respect of the quantum of penalty which has been imposed on the applicant. What penalty has to be imposed is certainly a matter for being decided by the disciplinary authority. The said penalty cannot be said to be harsh and it is therefore not open for us to interfere in the present OA. The present OA in the circumstances, we find is devoid of merits and accordingly, the same is dismissed. No costs.

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(SHANTA SHASTRY)
MEMBER(A)

ASHOK AGARWAL) CHAIRMAN

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